

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 320/GT/2013

Subject : Revision of tariff of Talcher Super Thermal Power Station, Stage-II (2000 MW) for the period from 1.4.2009 to 31.3.2014, after truing-up exercise

Petition No. 208/GT/2014

Subject : Revision of tariff of Talcher Super Thermal Power Station, Stage-II (2000 MW) for the period from 1.4.2009 to 31.3.2014, after truing-up exercise

Date of hearing : 25.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC Limited

Respondents : APPCC and 14 Others

Parties present : Shri Ajay Dua, NTPC
Shri Sunit Kumar, NTPC
Shri R.B. Sharma, Advocate, GRIDCO

Record of Proceedings

These petitions have been filed for revision of tariff based on truing-up of actual additional capital expenditure incurred for the period 2009-14, in respect of the generating stations in terms of Regulation 6 (1) of the 2009 Tariff Regulations.

2. During the hearing, the representative for the petitioner made detailed submission in the matter and prayed that tariff of the generating station may be revised after truing-up exercise. The representative further submitted that additional information sought for by the Commission has been filed and copies served on the respondents. He however, prayed for grant of time to file rejoinder to the reply filed by respondent, GRIDCO.

3. In respect of Petition No. 208/GT/2013, the learned counsel for the respondent GRIDCO, submitted as under:

- (i) Auditor certificate in respect of capital cost and the additional capital expenditure for the period 2012-13 and 2013-14 has not been furnished.
- (ii) The claim of petitioner for discharge of liabilities varies with the claims approved by the Commission in its earlier order dated 28.5.2013 in Petition No. 269/2009.
- (iii) The new claim for additional capitalization for works related to 3.5 Km MGR to Kamia Mines is too high against the projected amount approved by the Commission in its order. Accordingly, the petitioner may be directed to furnish the detailed justification of the said increase.
- (iv) The new claim for additional capitalization during 2013-14 under 'Change of Law' for replacement of M.S. Pipes of Ash slurry and for construction of road under bridge on MGR Track had not been approved by the Commission. Accordingly, the claim may be disallowed. The expenditure, if need be, may be considered by the petitioner under the Compensation Allowance or the O&M Expenses granted to the generating station.
- (v) The petitioner has de-capitalised the Spares and Wagons during the period 2013-14 and has claimed the same under 'Exclusion'. These assets may be de-capitalised and adjusted by reduction in the capital cost as per the proviso under Regulation 7 (1) (c) of the 2009 Tariff regulations.
- (vi) The submissions made above may be adopted in Petition No. 320/GT/2013 also.

4. The Commission after hearing the parties, directed the petitioner to file its rejoinder to the reply of GRIDCO within a week. The Commission also directed the petitioner to submit additional information, on affidavit, with advance copy to the respondents, on or before 12.12.2014 on the following:

- i) Details of scope of work of Ash pond or ash handling system already approved by the Commission vide order dated 28.5.2013 in the year 2009-14 and details of revised scope of work giving proper justification for any change in scope of work along with details of actual expenditure incurred in 2009-14;
- ii) Details of scope of work 3.5 Km MGR to Kaniha Mines in original estimate in year 2004 and details of revised scope of work along with details of actual expenditure incurred in 2012-13 & 2013-14;
- iii) The capital cost as on 1.4.2009 and actual additional capital expenditure incurred during 2009-10, 2010-11, 2011-12, 2012-13 and 2013-14, duly certified by Auditor.

5. The information as above shall be submitted by the petitioner within the due date. Also the parties are directed to complete the pleadings before the due date. No further extension of time shall be granted after the due date. In case the information/ rejoinder is not filed within the said date, the matter shall be considered based on available records.

6. The Commission reserved its order in the petition.

By order of the Commission

-S/d-
(T. Rout)
Chief (Law)